

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

CRL.APPEAL.NO.447 OF 2020

(AGAINST THE JUDGMENT, CONVICTION, AND SENTENCE IN  
C.C.NO.1/2014 ON THE FILES OF SPECIAL JUDGE'S COURT (SPE/CBI)-  
I, ERNAKULAM)

APPELLANT/ACCUSED

A. ANTONY GEORGE, S/O. A.A.KOCHUVAREED,  
AGED 50 YEARS,  
ALANGATTU KARAN HOUSE,  
NR. FAS AUDITORIUM, KODAPUZHA,  
CHALAKUDY FORMERLY WORKING AS INSPECTOR,  
CENTRAL EXCISE, SERVICE TAX DIVISION, KOCHI.

BY ADVS. GEO PAUL, SANU MATHEW, C.R.PRAMOD,  
RADHIKA RAJASEKHRAN, NAVEEN.TU

RESPONDENT/COMPLAINANT

UNION OF INDIA  
REPRESENTED BY CENTRAL BUREAU OF INVESTIGATION,  
KOCHI BY STANDING COUNSEL, CBI,  
HIGH COURT OF KERALA, PIN 682031

BY ADV.AJITH SASTHAMANGALAM, SC FOR CBI

THIS CRIMINAL APPEAL HAVING COME UP FOR ADMISSION ON  
12.05.2020, ALONG WITH CRL.MA 1/2020 IN THE CRL.APPEAL, THE  
COURT ON THE SAME DAY ORDERED THE FOLLOWING:

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

CRL.MA NO.1 OF 2020 IN CRL.APPEAL.NO.447 OF 2020

(AGAINST THE JUDGMENT, CONVICTION, AND SENTENCE IN  
C.C.NO.1/2014 ON THE FILES OF SPECIAL JUDGE'S COURT (SPE/CBI) -  
I, ERNAKULAM)

PETITIONER/APPELLANT/ACCUSED

A. ANTONY GEORGE, S/O. A.A.KOCHUVAREED,  
AGED 50 YEARS,  
ALANGATTU KARAN HOUSE,  
NR. FAS AUDITORIUM, KODAPUZHA,  
CHALAKUDY FORMERLY WORKING AS INSPECTOR,  
CENTRAL EXCISE, SERVICE TAX DIVISION, KOCHI.

BY ADVS. GEO PAUL, SANU MATHEW, C.R.PRAMOD,  
RADHIKA RAJASEKHRAN, NAVEEN.TU

RESPONDENT/RESPONDENT/COMPLAINANT

UNION OF INDIA  
REPRESENTED BY CENTRAL BUREAU OF INVESTIGATION,  
KOCHI BY STANDING COUNSEL, CBI,  
HIGH COURT OF KERALA, PIN 682031

BY ADV.AJITH SASTHAMANGALAM, SC FOR CBI

THIS CRIMINAL MA HAVING COME UP FOR ORDERS ON 12.05.2020,  
ALONG WITH CRL.APPEAL 447/2020, THE COURT ON THE SAME DAY  
PASSED THE FOLLOWING:

ASHOK MENON, J.

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Crl.Appeal No.447 of 2020  
&  
CRL.MA NO.1 of 2020  
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Dated this the 12<sup>th</sup> day of May, 2020

O R D E R

Crl.Appeal No.447 of 2020

Heard. Admit.

Learned Standing Counsel for CBI takes notice for the respondent.

Crl.MA No.1 of 2020

Sentence of imprisonment as against the petitioner is suspended on the petitioner executing a bond for Rs.2,00,000/- (Rupees two lakhs only) with two solvent sureties each for the like amount to the satisfaction of the trial court.

ASHOK MENON  
JUDGE

*rmm*